

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 570/2020

(Arising out of impugned final judgment and order dated 06-12-2019 in A482 No. 6096/2005 passed by the High Court of Judicature at Allahabad)

AJEET SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 12529/2020 - EXEMPTION FROM FILING O.T.)

Date : 22-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Siddhant Dutt, Adv.
 Mr. Utkarsh Sharma, AOR

For Respondent(s) Mr. Sriharsh N Bundela, Adv.
 Mr. Sarvesh Singh Baghel, AOR

Mr. Pradeep Kumar Mathur, AOR
Mr. Chiranjeev Johri, Adv.
Mr. Chandra Nand Jha, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

In view of the letter circulated by the learned counsel
for the petitioners seeking adjournment, re-list after four weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR